

Madhya Pradesh Vat (Amendment) Act, 2015

15 of 2015

[04 August 2015]

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Madhya Pradesh Vat (Amendment) Act, 2015

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An Act further to amend the Madhya Pradesh Vat Act, 2002.

Be it enacted by the Madhya Pradesh Legislature in the sixty-sixth year of the Republic of India as follows :-

1. Short title and commencement :-

(1) This Act may be called the Madhya Pradesh Vat (Amendment) Act, 2015.

(2) (a) The provision of clause (ii) of Section 4, Section 6 and Section 7 of this Amendment Act shall be deemed to have come into force from 1st April 2015;

(b) The remaining provisions of this Amendment Act shall be deemed to have come into force from 8th June 2015;

2. Amendment of Section 4-A :-

In Section 4-A of the Madhya Pradesh Vat Act, 2002 (No. 20 of 2002) (hereinafter referred to as the principal Act), in sub-section (3), for the proviso, the following proviso shall be substituted, namely :-

"Provided that where such appeal is not so disposed off within the said period of stay as specified in the order of stay, the Appellate Board shall, on an application made in this behalf by the dealer and on being satisfied that the delay in disposing of the appeal is not attributable to the dealer, extend the stay for a maximum period of six calendar months at a time."

3. Amendment of Section 10 :-

In Section 10 of the principal Act, in sub-section (1), after clause (e), in sub-clause (i), for the words and figure "the rate of 4 percent", the words and figure "the rate of 5 percent" shall be substituted.

4. Amendment of Section 14 :-

In Section 14 of the principal Act,-

(i) in sub-section (1), in clause (a), in sub-clause (6), in second division, in item (ii), for the figure and word "4 percent", the figure and word "5 percent" shall be substituted;

(ii) after sub-section (1AH), the following sub-section shall be inserted, namely :-

"(1AI) Subject to such restrictions and conditions as may be prescribed, where a registered dealer purchases telephone, cellular hand set and phablet, pan masala and gutka (without tobacco) as specified in Part-IIIA of Schedule II within the State of Madhya Pradesh from another such dealer after payment to him input tax and sells the telephone, cellular hand set and phablet, pan masala and gutka (without tobacco) so purchased within the State of Madhya Pradesh, he shall claim and be allowed in such manner and within such period as may be prescribed, input tax rebate of the amount of such input tax.";

(iii) in sub-section (5), in clause (a), in sub-clause (i), for the words and figure "at the rate of 4 percent", the words and figure "at the rate of 5 percent" shall be substituted.

5. Amendment of Section 16-A :-

In Section 16-A of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely :-

"(3) Notwithstanding anything to the contrary contained in this Act or the Acts repealed by this Act, the State Government may make a scheme to liquidate the liabilities including arrears of tax and

interest / penalty, under the Madhya Pradesh General Sales Tax Act, 1958, the Madhya Pradesh Vanijyik Kar Adhiniyam, 1994, the Madhya Pradesh Vat Act, 2002, Central Sales Tax Act, 1956 and the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesha Par Kar Adhiniyam, 1976 administered by the Commercial Tax Department, against the sick or closed industrial units, in accordance with the provisions of the Industrial Promotion Policy of the State Government.

Explanation.-For the purpose of this sub-section, "the sick or closed industrial unit" means-

- (i) the large and medium scale industrial units referred by the Board of Industrial and Financial Reconstruction (BIFR) for being rehabilitated after acquisition/ takeover through change of management or by way of purchase from official liquidator of industrial unit under liquidation pursuant to recommendation for winding up by BIFR or the large / medium scale industrial units purchased under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002), from a financial institution, a State Government Corporation, Madhya Pradesh State Industrial Development Corporation or Madhya Pradesh Financial Corporation;
- (ii) the large and medium scale industrial units situated in the State, whose cases are under consideration before the Board of Industrial and Financial Reconstruction (BIFR) under the Sick Industrial Companies (Special Provisions) Act, 1985 and the Board is preparing or has prepared rehabilitation scheme for their rehabilitation;
- (iii) the small scale industrial unit in respect of which "Madhya Pradesh Small Scale Industries Revival Scheme" under the Industrial Promotion Policy has been sanctioned."

6. Amendment of Section 18 :-

In Section 18 of the principal Act, in sub-section (4), in clause (d), for the words "a sum of rupees fifty per day for first thirty days of default and thereafter a sum of rupees one thousand per day, subject to a maximum of rupees fifty thousand", the words "a sum of rupees fifty per day for first thirty days of default and thereafter a sum of rupees five hundred per day, subject to a maximum of rupees twenty five thousand" shall be substituted.

7. Amendment of Section 29 :-

In Section 29 of the principal Act, after sub-section (5B), the following sub-section shall be inserted, namely :-

"(5C) Notwithstanding anything to the contrary contained anywhere else in this Act, when the business of a unit of a dealer is amalgamated into another unit of the same dealer and he holds separate registration certificate for each of such units, the goods including plant and machinery, held by the amalgamating unit on the date of such amalgamation shall be deemed to have been transferred to the amalgamated unit and the amalgamated unit shall be entitled to take credit of input tax rebate, which remains unadjusted on the date of such amalgamation."

8. Repeal and savings :-

(1) The Madhya Pradesh Vat (Amendment) Ordinance, 2015 (No. 3 of 2015) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provision of this Act.